Central Administrative Tribunal, Principal Bench

C.P.No.43/96 M.A.No.582/97 and C.P.No.44/96 M.A.No.583/97 in O.A.No.1526/90

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 10th day of March, 1997

C.P.No.43/96: M.A.No.582/97:

- Shri Kali Charan Tyagi, PET
 (Govt. of N.C.T. of Delhi)
 s/o Shri Bhagwan Sahay Tyagi(Retd.) PET Grade-II
 r/o 276-C, Chanakya Marg
 Chhajjipur
 Shahdara, Delhi 110 032.
- Shri Ratan Sain Jain PET Grade-II s/o Shri Anoop Singh r/o 253-D, Bhola Nath Nagar Shahdara Delhi - 110 032.
- 3. Shri Sube Singh PET Grade-II s/o Shri Bhullan Singh r/o 9/3607, Gandhi Nagar Delhi - 110 031.
- 4. Shri Mahendra Pal Kaushik PET Grade-II s/o Shri Girwar Singh r/o 4/2936 Bhola Nath Nagar Shahdara Delhi 32.
- 5. Shri Girwar Singh Yadava PET Grade-II s/o Shri Ram Chandra Singh r/o A-69, Jagatpuri, Gali No.6 Delhi 110 051.
- 6. Shri Ram Prakash Sharma PET Grade-II s/o Shri Ram Swaroop Sharma r/o Sant Gali Babarpur Shahdara, Delhi - 32.
- 7. Smt. Raj Chawala PET Grade-II
 wife Shri J.M.Chawla
 r/o 42, Shanti Vihar
 Delhi 92. Applicants
 (By Shri H.L.Srivastava, Advocate)
- 1. Shri K.K.Bhasin
 Director of Education
 National Capital Territory of Delhi
 (Delhi Government)
 Old Secretariat
 Delhi.



- 2. Shri P.R.Dass G.pta
 Secretary to the Govt, of India
 Ministry of Human Resources Development
 Department of Youth Education
 Shastri Bhawan
 New Delhi 110 001.
- Shri P.V.Jai Krishnan
 Chief Secretary to the Govt. of
 National Capital Territory of Delhi
 5, Sham Nath Marg
 Delhi 110 054.
- 4. Shri Rudra Gangadharan
 Joint Secretary
 Ministry of Human Resources Development
 Department of Education
 Curzon Road Barracks
 New Delhi.
- 5. Shri M.L.Sehgal
 Pay & Accounts Officer(X)
 Old Secretariat
 Delhi
 presently working in P.W.D.
 Guru Tegh Bahadur Medical College
 Shahdara, Delhi 110 032.
- 6. Shri V.K.Aggarwal
 Pay & Accounts Officer(XII)
 AGCR Building
 New Delhi
 presently working as PAO(VII)
 Old Secretariat
 Delhi.
 (By Shri Arun Bhardwaj, Advocate)

Respondents

and

C.P.No.44/96: M.A.No.583/97:

- 1. Shri D.K.Arya
 PET Grade-II(D. Admn.)
 s/o Late Shri Chirmoli Ram Arya
 r/o 32/104, Vishwas Nagar
 Sahdara, Delhi 32.
- Shri G.D.Sachdeva
 PET Grade-II(D. Admn.)
 s/o Late Shri Taku Ram
 r/o C-2/158, Janakpuri,
 New Delhi 58.
- 3. Shri Jasbir Singh
 PET Grade-II
 (D. Admn.)
 s/o Shri Dhupan Singh
 r/o Village & P.O.
 Lowakalan
 Distt. Rohtak(Haryana).
- 4. Shri Dalel Singh
 PET Grade-II
 (D. Admn.)
 s/o Shri Chandgi Ram



7. Shri M.L.Sehgal
PA0
Old Secretariat of Delhi
Guru Tegh Bahadur Medical College
Shahdara, Delhi - 110 032.

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- Shri R.L.Bansal
 PAO IX
 Old Secretariat
 Department of Audit
 Delhi.
- 9. Shri D.R.Ahlawad, PAO XVIII
 South Patel Nagar
 New Delhi 8. Respondents
 (By Shri E.X.Joseph, Advocate)

ORDER (Oral)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

In pursuance to our orders dated 31.8.1994, the respondent, Delhi Administration had passed one order on 2.3.1995 stating on the face of the said order that it is in compliance with the final orders of CAT. Even though the respondents have passed the said order, full compliance, namely, payment of revised scale as well as arrears, was not done. In the mean time, Respondent No.2, Union of India passed an order on 18.1.1996 expressing difficulties in implementation of the order dated 2.3.1995 and apparently directing the Respondent, Delhi Administration, to keep the said order (2.3.1995) in abeyance. Whatever be the long drawn allegations and counter allegations, we are of the view by the respondent, orders passed that the Administration, in compliance with the Tribunals order shall be fully carried out.

2. The learned counsel for the respondents fairly stated at the bar that inspite of the difficulties and the order passed by the Union of India to keep compliance of the order dated 2.3.1995 in abeyance, they have already started paying to the applicants in accordance with the revised Rules as per the statement made by the learned counsel in Court.



With regard to the payment of arrears, the learned counsel for the respondents says that because of the delay occuring mainly due to inter departmental procedures with the Union of India, the payment of arrears could be finally settled after the Review Application which is pending, is finally disposed of. We are of the view that the compliance of our orders cannot be put of for future date for whatever reasons including the pendency of other proceedings unless there is a stay order against compliance from a co-ordinate Bench or from a Supreme Court. Since there is no such Court order against compliance of our order, the payment of arrears are to be made to the concerned applicants in accordance with the orders of Delhi Administration which they have passed on 02.03.1995. It is therefore made clear that the respondents shall pay the arrears to the applicants along with interest at 12% from the date it became due, namely, 02.03.1995 till the date of actual payment, and it is for the respondents to decide when such payment of arrears is to be made to the applicants, whether it is after the disposal of the RA or of a subsequent SLP in Supreme Court. Therefore, the respondents are directed to pay the arrears from 02.03.1995 along with 12% interest to the applicants. These orders shall also apply in respect of those persons who have already superannuated from amongst the applicants, both for the purposes of calculation of last pay as well as the payment of arrears. With these orders the C.P.No.43/96 and C.P.No.44/96 are disposed of. Notices

4. Since the CPs are already disposed of, the MAs No.582/97 and 583/97 become infructuous.

RUCHUL (R.K.AHODƏA) MEMBER(A)

discharged.

(DR. JOSE V. VERGHESE)
VICE-CHAIRMAN(J)

/rao/